

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of May, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.5.2025 Wednesday At 10.30.A.M. Miscellaneous Petitions	1.	I.A.No.42/2025 in Petition No. 347/MP/2025	RGESPL	Interlocutory application for urgent listing and interim directions to CTUIL in Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions)
	2.	296/MP/2025	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.06.2024 and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)(On admission)
	3.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the interState trading license granted to respondent No.1.
	4.	278/MP/2022	HPPCL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 17.3.2022 and seeking revocation of the interstate trading licence granted to Arunachal Pradesh Power Corporation Private Limited.

	5.	282/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Kreate Energy (I) Private Limited (formerly Mittal Processors Private Limited).
	6.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes
	7.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
	8.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.
	9.	241/AT/2025 alongwith I.A.Dy.No.155/2025	CESCL	Petition under Section 63 read with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for Long Term Procurement of Solar Power of 300 MW Power from Grid Connected Wind-Solar Hybrid Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power(Interlocutory application for impleadments).
	10.	242/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Inter-State Transmission System (ISTS) connected Wind-Solar Hybrid Power Projects and selected through competitive bidding process (SECI-ISTS-IX) as per the guidelines of the Government of India
	11.	299/AT/2025	LBPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 596.21 million up to the validity of TSA for the Transmission system for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B? being established by the Petitioner.
	12.	300/TL/2025	LBPTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read

				with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and amendments, if any, with respect to grant of Transmission License to Lakadia B Power Transmission Limited.
	13.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Remand matter).
	14.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
	15.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .
	16.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events.
	17.	592/MP/2020	SUPL	Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the MUST RUN status accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner's Solar Project
	18.	153/MP/2021	PSPCL	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 for deciding the NAPA and consequent adjudication of disputes under the Power Purchase Agreement dated 7.5.2004 between the

				Petitioner–Punjab State Power Corporation Limited and the Respondent No. 1 – NHPC Limited in respect of Parbati – III HEP
	19.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL
	20	105/MP/2023	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
	21.	428/MP/2024 alongwith I.A.Dy.No.232/2025	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto(Interlocutory application for interim diretions) <i>(on maintainability)</i>
	22.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
	23.	262/MP/2024	WR-NRPTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 27.04.2017, related to NEW WR-NR 765 kV Inter-Regional Corridor.
	24.	311/MP/2025	K-IVC PTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender
7.5.2025 Wednesday At 2.30 P.M.	25.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).

	26.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	27.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
8.5.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	180/MP/2019 alongwith I.A.Nos. 32/2023 &20/2024	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5) (Parheard).
	2.	246/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW x 4 Hrs.) from ISTS-connected Renewable Energy Power Projects (SECI-FDRE-VI) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	3.	234/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XVII) as per the guidelines of the Government of India
	4.	238/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1500 MW Solar PV Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
	5.	239/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1200 MW Solar Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process for the procurement of power from grid connected Solar PV Projects, dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
	6.	250/AT/2025	GIKIITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Gadag II and Koppal II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.

	7.	251/TL/2025	GIKIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission Limited.
	8.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
	9.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
	10.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
	11.	301/MP/2025	TPSL	Petition under Section 79 (1) (k) of the Electricity Act 2003 read with Regulation 19 (3) of the Central electricity regulatory commission (Indian Electricity Grid Code) (First amendment) Regulations, 2024 seeking extension of infirm power injection for 100 mw solar component out of the SECI 600 MW Hybrid Project.
	12.	358/MP/2023 alongwith I.A.Nos.90/2023 and I.A. No. 33/2025	TPSL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim directions and seeking urgent listing of Petition in light of the coercive actions initiated by M.P. Power Management Company Limited).
	13.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
	14.	254/MP/2023	PTL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

	15.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs).
	16.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited 1,320 MW Power Project located in Haryana.
	17.	267/MP/2024	SPTL	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for establishment of Transmission Line Stores along with associated infrastructure for 400 kV D/C Teesta-III-Kishanganj Transmission Line of Sikkim Power Transmission Limited (formerly Teestavalley Power Transmission Limited).
	18.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
	19.	435/MP/2024	ACME	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the Change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and ... the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 passed by this Commission respectively; and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest.
	20.	496/MP/2024	BALCO	Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated

				31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation.
	21.	417/MP/2024	NTPC	Petition under Section 79 (1) (a) and 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) regulations, 2023 and article 12 of Power Purchase Agreement Dated 24.8.2023 for approval of change in law and consequential determination of quantum and mechanism of compensation on account of change in law events.
	22.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.
	23.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.
	24.	38/RP/2023	HPPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.
	25.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.
9.5.2025 Friday At 10.30 A.M. Public Hearing		Through Online Video- Conferencing	Public Hearing	Public Hearing on Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) (Second Amendment) Regulations, 2024
13.5.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	337/MP/2025	PSRIPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada (On admission).
	2.	446/MP/2025	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Green RTM and High Price RTM on Petitioner's PRATYAY Platform.
	3.	443/TD/2025	CREHFPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020. for grant of an Inter-State Trading License.
	4.	362/TD/2025	Dhara Power	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	5.	235/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff 2100 MW (including capacity of 900 MW under Greenshoe Option) Firm & Despatchable Power from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive

				Bidding Process under Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023
	6.	260/AT/2025	NLCIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding Guidelines of MoP dated 03.08.2017.
	7.	312/AT/2025	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (FDRE-2) from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems With "Greenshoe Option" Of Additional capacity up to 1200 MW.
	8.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	9.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
	10.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
	11.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
	12.	223/MP/2022	NLCIL	Petition seeking approval for Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021
	13.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
	14.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
	15.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as

				claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
	16.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	17.	302/MP/2022 alongwith I.A.No.31/2025	THDC	Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 (Adhiniyam Sankhya 09 of 2013) in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.07.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand (Interlocutory application for directions).
	18.	453/MP/2025 alongwith I.A.No.39/2025	OREPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of the conditions stipulated for submission of land documents under Regulation 5.8 (xi) (b) (Interlocutory application for urgent listing).
	19.	455/MP/2025 alongwith I.A.No.41/2025	AEPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Commission's 'Power to Relax' and 'Power to Remove Difficulty' for relaxation of fulfilment of conditions subsequent and directions to CTUIL/Respondent to accept the 'conditions subsequent' documents in the name of AMSPL/Petitioner No. 2 for utilisation of Connectivity dated 8.4.2024 (Interlocutory application seeking ad-interim ex-parte directions against the Respondent and urgent listing).
	20.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax

				(ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.
13.5.2025 Tuesday At 2.30 P.M	21.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (<i>Re-hearing</i>)
	22.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (<i>Re-hearing</i>).
	23.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (<i>Re-hearing</i>).
	24.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (<i>Re-hearing</i>).
	25.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events (on admissibility).
	26.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
	27.	216/MP/2024 alongwith	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of

		I.A. No.66/2024		Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	28.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
19.5.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	442/TL/2025	B3NTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited to include transmission project Augmentation of transformation capacity at 765/400/220kV Bikaner-III PS in Rajasthan by 1x500 MVA, 400/220kV ICT (6th).
	2.	444/TL/2025	B-IIBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Transmission System Ltd. to include transmission projects Augmentation of transformation capacity at 400/220kV Bikaner-II PS in Rajasthan by 1x500 MVA, 400/220kV ICT (10th).
	3.	78/TL/2025	Pune-IIITL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License
	4.	75/AT/2025	Pune-IIITL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III Transmission Limited
	5.	310/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW with 600 MW / 1200 MWh Energy storage system (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on

				09.06.2023 and its amendments thereof. (NHPC Tranche -VIII.
	6.	351/AT/2025	BTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bidar Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	352/TL/2025	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bidar Transco Limited
	8.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	9.	282/MP/2021 alongwith I.A.No.61/2022	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(Interlocutory application moved by PTC to club the Petition with 141/MP/2022).
	10.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
	11.	91/MP/2024	ASHL	Petition under Section 79 of the Electricity Act 2003 for an in-principle approval of certain events as events of Change in Law and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost.
	12.	295/MP/2024	SJVN	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -

				State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
	13.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
	14.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 01.01.2024 in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Commission .
	15.	83/MP/2025	Hindalco	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, and applicable provisions of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the CERC (Conduct of Business) Regulations, 2023 seeking revision of Effective Date of 100 MW General Network Access granted in favour of Petitioner.
	16.	395/MP/2025 alongwith I.A.No.32/2025	BBMB	Petition seeking exercise of Power to Remove Difficulty and Power to relax under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023. (Interlocutory applications for urgent listing)
	17	452/MP/2025 alongwith I.A.No.38/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan(Interlocutory application seeking issuance of ex-parte an interim directions).

19.5.2025 Monday At 2.30 P.M. Miscellaneous Petitions	18.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	19.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
20.5.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	Diary No.252/2025 alongwith I.A. Dy. No. 254/2025	GREENKOAP01)	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (CGNA Regulations, 2022), Regulation 57 of Indian Electricity Grid Code, 2023 and Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 to direct CTUIL and SRLDC to allow drawl of 900 MW for charging Petitioner's 900 MW PSP (part capacity of total 1680 MW Pumped Storage at Pinnapuram) for which REGS (Solar with Storage) connectivity granted on 29.10.2020 (Interlocutory application for interim directions) (On admission).
	2.	550/MP/2025	ARPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 03.03.2025 issued by CTUIL (On admission).
	3.	428/TL/2025	MUML	Application under Sections 14, 15 and 79 (1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of a separate Transmission License to Mumbai Urja Marg Limited for implementation of an ISTS project under the RTM Route.
	4.	433/TL/2025	RKPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ratle Kiru Power Transmission Limited.
	5.	434/AT/2025	RKPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission scheme for evacuation of power from Ratle HEP (850MW) & Kiru HEP (624) MW: Part-A being established by the Petitioner.
	6.	440/AT/2025	MUTL	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Mundra I Transmission Limited.
	7.	441/TL/2025	MUTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other

				related matters) Regulations, 2024 with respect to Grant of Transmission License to Mundra I Power Transmission Limited.
	8.	424/TL/2024	JTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited.
	9.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
	10.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
	11.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
	12.	73/TL/2025	PTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited.
	13.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15 of 2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250 of 2012(Received by remand)
	14.	184/MP/2019	JSWHEL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP(Received by Remand)
	15.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024 (Interlocutory

				application to bring on record subsequent facts and amend the Petition).
	16.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
	17.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024.
	18.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	19.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	20.	450/MP/2025 alongwith I.A.No.35/2025	VSEPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 4.4.1, 4.4.3, 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India seeking declaration that the Petitioner is not liable to pay any compensation to SECI due to shortfall in energy generation for FYs 2020-21, 2021-22, 2022-23 & 2023-24 for reasons beyond its reasonable control, and consequently direct SECI not to take any coercive steps against the Petitioner(Interlocutory application of interim directions).
	21.	36/MP/2024 alongwith I.A No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.08.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).

	22.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
	23.	281/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
	24.	26/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset associated with Western Region Strengthening Scheme VI in the Western Region
	25.	370/GT/2025	NUPPL	Petition for determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 x 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.
20.5.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions	26.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	27.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	28.	618/MP/2020	APDiscoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
21.5.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	162/MP/2025	WRLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24 (On admission)
	2.	163/MP/2025	POSOCO	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for control period 2019-24 (On admission)
	3.	164/MP/2025	SRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC

				fees and charges for control period 2019-24(<i>On admission</i>).
	4.	165/MP/2025	ERLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24(<i>On admission</i>)
	5.	168/MP/2025	NRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC Fees and Charges for control period 2019-24(<i>On admission</i>)
	6.	173/MP/2025	NERLDC	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC Fees & Charges for the control period 2019-24 (<i>On admission</i>)
	7.	316/MP/2025	POSOCO	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission order dated 28.03.2023 for approval of Performance Linked Incentive for NLDC and RLDCs for the Financial Year 2023-24(<i>On admission</i>).
	8.	180/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges(<i>On admission</i>) .
	9.	261/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (<i>on admission</i>).

	10.	314/MP/2025	PGCIL	Petition under Section 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003 and under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulations 67 of The Tariff Regulations, 2024 in regard to the certification of transmission system availability of 220kV Faridabad Gas Based Combined Cycle Power Project (NTPC) - Sector 58 (HVPNL) Transmission Line - Ckt 1 of the Petitioner(<i>On admission</i>).
	11.	315/MP/2025	NHPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of Transmission Deviation Charges on injection of infirm power from Parbati-II HEP 800 MW Project (<i>On admission</i>).
	12.	317/MP/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (<i>On admission</i>)
	13.	319/MP/2025	ASHL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty inter alia, seeking appropriate reliefs pertaining to compliance by way of submitting financial closure documents(<i>On admission</i>).
	14.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjithsinh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Pvt.Ltd. & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited (<i>On admission</i>).
	15.	321/MP/2025	SIL	Petition under section 79(f) of the Electricity act, 2003 seeking direct the respondent No.1 to pay an amount of Rs.19,05,31,515/- (Rupees Nineteen Crores Five lacs thirty-one Thousand five Hundred

				Fifteen Only) to the Petitioner (<i>On admission</i>).
	16.	325/MP/2025	FatehgarhIV	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with provisions of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh IV Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date in delay in commissioning of the Interstate Transmission System for Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential relief thereof(<i>On admission</i>).
	17.	330/MP/2025	PGCIL	Petition for truing up of security expenses from 01.04.2019 to 31.03.2024 and recovery of security expenses from 01.04.2024 to 31.03.2029 under the Regulation 15 (1) (d) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2024(<i>On admission</i>)
	18.	331/MP/2025	CSPJODHPUR	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG
	19.	334/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the Power Supply Agreement dated 26.12.2014 executed with Kerela State Electricity Board, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event(<i>On admission</i>)
	20.	335/MP/2025	GUVN	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 06.02.2007 and 02.02.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited (<i>On admission</i>).
	21.	338/MP/2025	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 and 19 of the CERC (Power Market) Regulations, 2021 for approval of the revision in Green Contracts at Indian Energy Exchange Ltd. to align them with the Renewable Energy (RE) consumption framework as per the

				Ministry of Power Notification dated 20.10.2023(On admission)
	22.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited.
	23.	339/MP/2025	Fategarh3	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003; read with applicable provision of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh III Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date for delay in commissioning of the Interstate Transmission System for ?Transmission system for evacuation of pow... er from REZ (20 GW) in Rajasthan under Phase III-Part A3?, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential reliefs thereof(On admission).
	24.	359/MP/2025 alongwith I.A.Dy.No.885/2024	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003, seeking payment of outstanding dues towards Late Payment Surcharge on account of delay in reimbursement of Transmission Charges paid by MB Power (Madhya Pradesh) Limited to Powergrid Corporation of India Ltd., on behalf of the Respondents (Interlocutory application for interim reliefs) (On admission) .
	25.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.01.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission (On admission)
	26.	369/MP/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.09.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against ... The respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018 (On admission).
	27.	425/MP/2025	HTL	Petition under Section 17(3) & 17(4) of the Electricity act seeking approval for creation of security interest over Petitioner's assets in favour of

				Respondent no. 3 (who is acting as the security trustee for the purpose of holding the securities on behalf of and for benefit of the lenders in terms of the security trustee Agreement dated 23.12.2024) (including its Assignees, Transferees, Novates) in respect of the Petitioner's Transmission Project (<i>On admission</i>).
	28.	430/MP/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project (<i>On admission</i>).
22.5.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	279/MP/2025	AEPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Commission's Power to Relax and Power to Remove Difficulty for relaxation of fulfilment of conditions subsequent and directions to CTUIL/Respondent to accept the condition subsequent documents in the name of AGPL/Petitioner No. 2 for utilisation of Connectivity dated 1.2.2024(<i>On admission</i>)
	2.	324/MP/2025	AEPL	Petition under Section 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Clause 5(xiii) of Detailed Procedure issued under Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking direction to CTUIL/Respondent to process AEPL's request for renewable energy source change with respect to Connectivity dated 1.2.2024(<i>On admission</i>).
	3.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	4.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.
	5.	239/MP/2021	GTTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers

				inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
	6.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745 wrongfully and illegally deducted by the Respondents.
	7.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short – term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera – Budhipadar – Korba (Budhipadar – Korba Circuit 2 & 3 – Odisha portion) line and associated S/S bays to the Petitioner.
	8.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
	9.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	10	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	11.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
	12.	225/MP/2023	JKTL-1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.

	13.	65/I.A./2023 in Petition No. 4/MP/2021	RPPL	Interlocutory application for re- call the order dated 11.5.2023 in Petition No. 4/MP/2021.
	14.	42/MP/2024 alongwith I.A.Nos.14&69/2024	JSWRE	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and Interlocutory application moved by Karur Transmission Limited to Clarify/pass appropriate direction to ensure recovery for payment of 100% of transmission charges of Respondent No. 2's Project as per TSA.
	15.	126/MP/2024	GIPCL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	16.	220/MP/2024 alongwith I.A.No.53/2024	APL	Adjudication of disputes related to legitimate dues payable to Adani Power Limited (Formerly known as Udupi Power Corporation Limited) towards differential energy charge for the period June & July 2021(Interlocutory application for interim directions).
	17.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4.)
	18.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs).
	19.	294/MP/2024	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.10.2020 between Avaada Sunrays Energy Private Limited and NHPC Ltd. seeking declaration that (i) change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 01.10.2021 by way of GST Amendment Notifications dated 30.09.2021, and (ii) requirement of installation of bird diverters on overhead transmission lines in terms of the order dated 19.04.2021 issued by the Hon'ble Supreme Court in W.P. (C) No. 838 of 2019 qualifies as Change in Law events under Article 12 of the PPA and consequently, directions to NHPC Ltd. to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law events along with carrying cost.
	20.	259/MP/2024	ACME	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

	21.	254/MP/2024	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.
	22.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017- Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a change in law event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to resituate the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021.
	23.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
	24.	422/MP/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.
	25.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading

				Regulations, 2020 along with Late Payment Surcharge.
	26.	276/MP/2025 alongwith I.A.Nos. 15,29 and 30/2025	SRI4PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity (Interlocutory application for interim reliefs, urgent listing and I.A. for urgent order/directions).
	27.	309/MP/2025	MUML	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over the Petitioner's Assets in favour of the Respondent No. 15 as the Debenture Trustee acting for the benefit of the Debenture Holders.
	28.	346/MP/2025 alongwith I.A.No.23/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notice dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green (MHP One) Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions).
	29.	347/MP/2025 alongwith I.A.No.47/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions)
22.5.2025 Thursday At 2.30 P.M. Generation Tariff Petitions	30.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x250 MW) for the period from anticipated date of Commercial Operation Unit-I 21.03.2016 to 31.03.2019(Received by Remand)
	31.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019.
	32.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 01.04.2019 to 31.03.2024.
	33.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for

				compensation due to Change in Law impacting revenues and costs during the Operating Period.
27.5.2025 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	79/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	2.	367/GT/2024	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000MW) in compliance of Revised Emission Standards.
	3.	458/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	4.	40/GT/2025	NTPC	Petition for approval of tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) for the period from 01.04.2024 to 31.03.2029
	5.	171/GT/2025	NTPC	Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 01.04.2024 to 31.03.2029.
	6.	459/GT/2025	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	7.	46/GT/2025	NHPC	for truing up of tariff for the period 2019-24 in respect of Chamera-I Power Station and for determination of tariff for the period 2024-29 in respect of Chamera-I Power Station.
	8.	129/GT/2025	NHPC	Petition for truing up of tariff for the period 2019 and for determination of tariff for the period 2024-29 in respect of Salal Power Station.
	9.	474/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 in respect of Uri-I Power Station and for determination of tariff for the period 2024-29 in respect of Uri-I Power Station.
	10.	511/GT/2024	THDC	Petition for or truing up of tariff for tariff period 2019-24 and for determination of tariff for tariff period 2024-29 in respect of Tehri Hydroelectric Power Project (HPP) Stage-I (4x250MW).
	11.	475/GT/2025	THDC	Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) for the period from COD of Unit-I i.e. 26.01.2025 to 31.03.2029 and for Dedicated Transmission Line from Khurja STPP (2x660MW) to Aligarh Substation
	12.	39/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 in respect of Agartala Gas Based Power Station (135 MW) (hereinafter referred to as AgGBPS) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. AND (b) Determination of Tariff for the period 01.04.2024 to 31.03.2029 in respect of AgGBPS
	13.	41/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital

				expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of tariff for the period 01.04.2024 to 31.03.2029 In respect of Doyang Hydro Power Station (75 MW) (hereinafter referred to as DHPS) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	14.	50/GT/2025	SJVN	Petition for approval of generation tariff of Rampur Hydro Power Station (6x68.67 MW) for the period 01.04.2019 to 31.03.2024- Truing-up of tariff determined by the Commission vide its order dated 24.01.2022 in petition No. 28/GT/2020.
	15.	54/GT/2025	SJVN	Petition for approval of generation tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 01.04.2019 to 31.03.2024- Truing-up of tariff determined by the Commission vide its order dated 16.09.2021 in petition No. 30/GT/2020 and its order dated 4.04.2023 in Review Petition No. 27/RP/2021.
	16.	291/GT/2014	NTPC	Petition for determination of tariff of Rihand Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019(Received by Remand).
	17.	292/GT/2014	NTPC	Petition for determination of tariff of Ramagundam Super Thermal Power Station, Stage-I & Stage-II (2100 MW) for the period from 1.4.2014 to 31.3.2019(Received by Remand)..
	18.	316/GT/2014	NTPC	Petition for determination of tariff of Farakka Super Thermal Power Station Stage I & II (1600MW) for the Period from 1.4.2014 to 31.3.2019(Received by Remand).
	19.	319/GT/2014	NTPC	Petition for determination of tariff of Feroz Gandhi Unchahar Thermal Power Station, Stage-I (420 MW) for the period from 1.4.2014 to 31.3.2019(Received by Remand)..
	20.	323/GT/2014	NTPC	Petition for determination of tariff of Korba Super Thermal Power Station Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019(Received by Remand).
	21.	338/GT/2014	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) from 1.4.2014 to 31.3.2019(Received by Remand).
29.5.2025 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	349/AT/2025	KVB1B2PTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kavada VB1B2 Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	2.	350/TL/2025	KVB1B2PTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kavada VB1B2 Power Transmission Limited.
	3.	322/TL/2024	NERGS-1PTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory

				Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited
	4.	247/TL/2025	BRTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, seeking Transmission License for Bijapur REZ Transmission Limited.
	5.	447/TT/2024	PGCIL	Petition for determination of tariff for asset under establishment of state-of-the-art unified centralized network management system UNMS for ISTS and state utility communication network in Eastern Region.
	6.	396/TT/2024	PGCIL	Petition for determination of tariff for assets under "Eastern Region Strengthening Scheme – XXII" in Eastern Region.
	7.	210/TT/2024	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Power evacuation from ARUN-3 (900MW) HEP, NEPAL of M/s SAPDC Indian Portion" in Eastern Region.
	8.	211/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO/ Proposed DOCO/Anticipated DOCO to 31-03-2024 at Biswanath Chariyali (POWERGRID) under the transmission system associated with North East Northern/Western Interconnector-I Project.
	9.	213/TT/2024	PGCIL	Petition for determination of Transmission Tariff from Proposed DOCO to 31-03-2024 for Transmission Asset-1: - 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220kV Karian-Chamera Pool line.
	10.	214/TT/2024	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for establishment of state-of-the-art unified centralized network management system UNMS for Northern Region (nr) ISTS and state utility Communication Network.
	11.	299/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31.03.2024 for Switchable Line Reactors" in Western Region
	12.	300/TT/2024	PGCIL	Petition for determination of tariff for assets (02 Nos) under Establishment of Reliable Communication Scheme under Central Sector in Eastern Region.
	13.	373/TT/2024	PGCIL	Petition for determination of transmission tariff for 2 Nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2X500MW Neyveli Lignite Corp. Ltd TS-1(Replacement) (NNTPS)? in Southern Region.

	14.	390/TT/2024	PGCIL	Petition for determination of tariff for assets under North Eastern Region Strengthening Scheme-XIII in North Eastern Region.
	15.	448/TT/2024	PGCIL	Petition for determination of tariff for asset under Eastern Region Expansion Scheme XXVIII (ERES-XXVIII) in Eastern Region.
	16.	501/TT/2024	PGCIL	Petition for determination of tariff for Asset under NERSS-III project.
	17.	502/TT/2024	PGCIL	Petition for determination of tariff for assets under Provision of Spare Transformer & Reactor in North Eastern Region.
	18.	12/TT/2025	PGCIL	Petition for determination of tariff for the assets under "Western Region Communication Strengthening Scheme (WRCSS) scheme.
	19.	265/TT/2025	PGCIL	Petition for determination of tariff for assets (04 Nos) under Upgradation of SCADA/ RTUs/ SAS in Central Sector Stations and Strengthening of OPGW network in Eastern Region.
	20.	266/TT/2025	PGCIL	Petition for determination of tariff for assets (03 nos) under Fibre Optic communication system under Expansion of Wideband Communication Network in Eastern Region.
	21.	143/TT/2025	PTL	Petition seeking truing-up of Annual Transmission Charges for the period F.Y. 2019-24 and approval of Annual Transmission Charges for FY 2024-29.
	22.	102/TT/2025	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
	23.	390/TT/2025	APCPL	Petition for revision of transmission tariff for period of 01.04.2019 to 31.03.2024 and for approval of Transmission tariff for the period from 01.04.2024 to 31.03.2029 of Jhajar-Mundka 400 KV D/C ISTS Line.
	24.	343/TT/2025	DTL	Petition for truing up of Transmission Tariff for period 2019-24 and determination of Transmission Tariff for period 2024-29 for 400 kV Bawana Mandaula Double Ckt. and 400 kV Bamnauli Ballabgarh Double Ckt. Transmission Lines.
	25.	383/TT/2025	NETC	Petition for truing up of the transmission tariff for 2019-24 period and the determination of Transmission Tariff for 2024-29 period for Assets under 400 kV Palatana-Bongaigaon Transmission System Project in North Eastern Region.
	26.	482/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I-800 kV Kishenpur-Moga transmission line -I along with associated bays, Asset II-800 kV Kishenpur-Moga transmission line -II along with associated bays and Asset III- 420 kV 63 MVAR Bus Reactor at Kishenpur sub-station with associated bays and 420/220

				kV,250 MVA ICT III at Moga substation with associated bays for Transmission System associated with Kishenpur Moga transmission system in Northern Region.
	27.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
30.5.2025 Friday At 10.30 A.M. Transmission Tariff Petitions.	1.	460/TL/2025	FIIB1TL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II and Barmer I PS Transmission Limited
	2.	461/AT/2025	FIIB1TL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Fatehgarh II and Barmer I PS Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	3.	463/TL/2025	ARTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Anantapur II REZ Transmission Limited.
	4.	462/AT/2025	ARTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Anantapur II REZ Transmission Limited.
	5.	464/TL/2025	KPRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kurnool III PS RE Transmission Limited.
	6.	465/AT/2025	KPRTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kurnool III PS RE Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	7.	466/TL/2025	RVPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan V Power Transmission Limited.
	8.	467/AT/2025	RVPTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan V Power Transmission Limited (a 100%

				wholly owned subsidiary of Power Grid Corporation of India Limited)
	9.	468/TL/2025	CBRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Chitradurga Bellary REZ Transmission Limited.
	10.	469/AT/2025	CBRTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Chitradurga Bellary REZ Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	11.	470/TL/2025	KIVTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kurnool-IV Transmission Limited.
	12.	471/AT/2025	KIVTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kurnool-IV Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	13.	472/TL/2025	BTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Chitradurga Bellary REZ Transmission Limited.
	14.	473/AT/2025	BTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Banaskantha Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	15.	272/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Madurai-Trivandrum 400 kV D/C Transmission System in Southern Region
	16.	345/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Common Transmission Scheme associated with ISGS in Nagapattinam Cuddalore area of Tamil Nadu part A1(a) in Southern Region.
	17.	187/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line under Provision of 400 kV Line

				bays at Bhiwani (PG) in the Northern Region.
	18.	196/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP- Jaipur TL) utilized as Bus Reactor at Jaipur (South) Sub-station and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILo at Kota) under Transmission System associated with RAPP 7 & 8, Part-B? in Northern Region.
	19.	215/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-VIII in Northern Region.
	20.	193/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-XXIII in Northern Region.
	21.	385/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Establishment of Fibre Optic communication system in Northern Region.
	22.	203/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XXVII.
	23.	204/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Asset: RAPP Kota 400 kV D/C line (part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota under Transmission System associated with Rapp 7 and 8 Part-A.
	24.	186/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 400/220 kV 315 MVA ICT-I and ICT-II under Chamera II System and 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 80 MVA Bus Reactor at Pooling Point under Chamera II System in Northern Region.

By order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
26.5.2025